

On inspection of premises and verification of final records, etc., by the Railway Administration they submit their recommendations to the Ministry of Railways for further consideration, who are the final appointing authority in this regard.

(c) Yes.

(d) and (e) The recognised railway agents can, secure reserved accommodation from the Reservation Office on telephone after three hours of the opening of reservation. These reservations are required to be confirmed by presenting proper requisition in the Reservation Office.

**Special National Convention of Railwaymen at Secunderabad**

2102. SHRI PRASENJIT BARMAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the All India Railway Employees' Confederation held a special National Convention of Railwaymen at Secunderabad in February this year;

(b) if so, what are the resolutions passed by the said Convention; and

(c) what action Government have taken or propose to take thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Yes.

(b) and (c) A copy of the resolution containing their demands is at Statement. The demands have been considered in the past. There were informal discussions of the Railway Board with the representatives of the Confederation on 20-12-78 and again on 31-1-79. The position in respect of the various demands of that Body was explained to them.

**Resolution of Demands**

The extended CWC meeting of the AIREC held at Secunderabad on 14th February, 1970 takes serious note of the fact that fresh attacks on the democratic Trade Union Rights of Railwaymen have been allowed to be

launched by the present Central Government in different parts of the country through revival of Black Circulars of the authoritarian regime, application of Black Rules such as 14(ii) 149, etc. and other penal measures such as penal transfers, illegal show-cause notices/warnings, etc. It is also noticed that the authoritarian forces among the Railway Bureaucrats have been given a free hand to subvert restoration of the Rule of Law. In context of past experience during and after the March, 1974 Strike and specially during the emergency, the Railwaymen cannot ignore this danger to democracy.

This meeting, as such, strongly demands:

Immediate vacation of all cases of victimisation and penal action in Northern, Central, southern, South Eastern Rlys. etc.

Withdrawal of all black circulars.

Stoppage of application of all Black Rules.

Scrapping of all Black Rules, like 14(ii) 149, etc.

This meeting strongly feels that these repressive measures have been unleashed to avoid settlement of the 'Six Point Basic Demands of the NCCRS.

This meeting, therefore, again reminds the Railway Ministry for early negotiated settlements of the 'six Point Demands of the NCCRS and items of demands of the constituents already discussed with the Railway Board.

**Leave reserve staff for Signal and Telecommunication Department of the Railways**

2103. SHRI PRASENJIT BARMAN: Will the Minister of RAILWAYS be pleased to state:

(a) what is the existing strength of leave reserve staff for different categories of the Signal and Telecom-